

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 616**  
**IB-777/ND/2021**  
**IA/73/2024**

**IN THE MATTER OF:**  
**M/s. L & T Finance Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Coast Town Planners Pvt. Ltd.**

**...RESPONDENT**

**Section**  
**U/s 7 of IB Code, 2016**

**Order delivered on 23.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

<b>For the Petitioner/Financial Creditor</b>	<b>:</b>
<b>For the Suspended Management</b>	<b>:Adv. Lokesh Malik</b>
<b>For the RP</b>	<b>:Adv. Shikha Mohini</b>
<b>For the Respondent/IT Department</b>	<b>:Mr. Indruj Singh Rai, Sr.</b>
	<b>Standing Counsel, Mr. Sanjeev</b>
	<b>Menon, Mr. Rahul Singh, Mr.</b>
	<b>Nishant Shokeen, Ms. Sumita</b>
	<b>Singh, Jr. Standing Counsels.</b>

**ORDER**

**IA/73/2024**

Ld. Counsel on behalf of Applicant is present and submitted that they need time to file rejoinder to the reply filed by the Respondent. Time prayed is granted for filing rejoinder. Ld. Counsel for the Respondent is present and submitted that they have finalized their reply and will file the same shortly.

List the matter on **27.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**